

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Execution Petition No. _____ of 2025
in
Order dated 29/07/2019 in OA No. 474/2018

In the matter of:

**Joydeep Mukherjee
Versus**

...Decree Holder

**Chief Secretary,
Govt. of West Bengal & Ors.**

.....Judgement Debtor

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SYNOPSIS AND LIST OF DATES

The present Execution Petition is filed in order dated 29.07.2019 in the Original Application No. 474/2018 (PB) (Earlier O.A. No. 30/2014) filed by the Decree Holder, Mr. Joydeep Mukherjee, before the National Green Tribunal, Eastern Bench Kolkata, concerning serious environmental pollution in the Tarapith area, District Birbhum, West Bengal.

That the Hon'ble Tribunal in the order dated 29/07/2019, took note of the report submitted by JD no. 2 i.e., District Magistrate and Collector, Birbhum and the JD no. 3 i.e., Chief Engineer, Planning and W.Q.M, Public Health Engineering Directorate, Government of West Bengal. Upon perusal of the report submitted by the District Magistrate and Collector, Birbhum, the Hon'ble Tribunal observed in *(Para 2)* " Upon perusal of the report submitted by the District Magistrate and Collector, Birbhum, it appears that necessary steps against discharge of municipal solid waste and plastic bags have been taken to keep the Tarapith area clean by appointing a garbage clearance agency for collection of waste material from the periphery of Maa-Tara Temple and both the sides of river Dwarka where hotels, guest houses and shops are situated. "

(Para 2) "As per the report, Tarapith area will be declared as a plastic free zone within two months in respect of which necessary directions have already been issued."

(Para 2) "The electric crematorium has been completed up to 95% and will be finally completed by April 2019."

(Para 2) "Of the two Lifting Stations, Lifting Station-1, has been completed up to 20% and in respect of Lifting station-2 an area of 0.21 acres of land at Atla Mouza (Plot No. 2858) has been handed over to the Public Health engineering department , Birbhum demarcation in respect of which has been completed on 07/01/2019 by the Land Revenue Department "

The Hon'ble Tribunal on perusal of the affidavit filed by the JD no. 3 Chief Engineer, Planning & W.Q.M, Public Health Engineering Directorate, Government of West Bengal observed that *(Para 4)* "that the work on Lifting Station -2 has been completed to about 70 % with the balance 30 % expected to be

completed by September 2019 and, the 2 work on Lifting Station -1 has been completed to about 50 % and the remaining balance 50 % expected to be completed by November 2019.“

(Para 3) "Acquisition of 14.682 hectare of forest land for Mega Tourism Project and 4.9 acre of forest land for the purpose of setting up STP have been completed in as much as stage 1 clearance have been granted by the Ministry of Environment, Forest & Climate Change against payment of Net Present Value (NPV) and Cost of Compensatory Afforestation (CA). The amount towards NPV has now been finally provided by the PHE DTE, Birbhum Division to the tune of Rs. 2,61,54,444/- which has since been transferred to the Department of Forest. Thus, the work for construction of STP will be commenced immediately.

(Para 3) "The work on modular kitchen with solar hot water system has since been completed. Infrastructure for dumping ground and collection of solid waste generated by the hoteliers, local residents and temples is under process. For this, two plots of land at Vatina Mouza measuring 23.6 acres and at Radipur Mouza measuring 27 acres have been identified which has since been approved."

With these observations the The Hon'ble Tribunal further in **Para 5** directed that "Considering the fact that the works are now progressing, albeit slowly, we expect the concerned authorities to complete it in entirety within the time frame indicated by them in their affidavits."

Para 6 "It may be noted that we are deeply concerned with the matter relating to the construction of STP as that is the primary requirement to be fulfilled if the river Dwarka is to be made pollution free. We, therefore, direct the State and the District Magistrate, Birbhum to ensure that this work is completed expeditiously. As it is stated by the Mr. Bikas Kargupta, Learned Advocate, that all works towards that end, that is, issuing of NIT, selection of the contractor and budgetary allocation except for transfer of forest land,

have been completed, we expect the project to be completed within a period of 6 months from the date when procession of land is handed over by the Forest Department to the PHED. We expect the land to be handed over within 15 days from hence.”

It is to be noted that in contrary to these directions when the the decree holder last visited the Tarapeeth Temple in the month of July 2025, the Decree Holder found that the Judgement Debtors have failed to comply with the Tribunal's order in the following respects:

- I. **Appointing a garbage clearance agency** : JD no. 2, i.e., District Magistrate and Collector, Birbhum has failed in appointing any official garbage-cleaning agency for the collection of solid waste and specifically plastic waste either from the Tarapith temple periphery or from the adjoining banks of the River Dwarka. In this area there are numerous hotels, guest houses, and shops are located. In the absence of organized waste collection and disposal, garbage is being indiscriminately dumped within temple premises and surrounding areas, leading to:
- II. **Plastic Free Zone** : The JD no. 2 i.e., District Magistrate and Collector, Birbhum has failed to declare Birbhum a plastic-free area in compliance with the order of the Hon'ble Tribunal. Consequently, the region continues to suffer from the adverse impacts of rampant plastic usage, affecting both public health and the local ecosystem.

- III. **Lifting Stations** : The JD no. 3 i.e., Chief Engineer, Planning & W.Q.M, has till date has not completed the lifting stations 1 & 2.
- IV. **Expeditious Completion of STP** (*Para 3 & 6*) The Sewage Treatment Plant (STP), mentioned in para 3 & 6 of the order has yet not been completed even after more than six years. The JD no.1 i.e., Chief Secretary, Govt. of West Bengal and the JD no. 2 i.e., District Magistrate and Collector, Birbhum have failed to comply with this direction of the Tribunal .
- V. **Status of Modular Kitchen and Development of Dumping Ground and Solid Waste Collection Facilities** : The JD no. 2 i.e., District Magistrate and Collector, Birbhum has failed to make the dumping ground functional. No modular kitchen facility has been established. No system for solid waste collection from hotels, local residents, and temples has been operationalized. As a result, the situation is marked by open dumping of waste, uncontrolled foul odor, air and water pollution, and degradation of the surrounding environment, ultimately threatening the health and safety of thousands of daily pilgrims alongside the resident population.
- VI. **Compliance reports** by the JD no.3 i.e., Public Health Engineering Department (PHED) and the JD no.2 i.e., District Magistrate have not been filed, demonstrating clear administrative lapses and non-compliance with environmental norms.

In conclusion, this Execution Petition highlights the persistent failure of government authorities to fulfill crucial environmental directives issued by the National Green Tribunal. It calls for urgent enforcement action to complete the construction and operation of waste management infrastructure, implement a plastic ban, and maintain cleanliness in the Tarapith area.

Date	Event Detail
2014	Original Application No. 474/2018 (PB) (Earlier O.A. No. 30/2014) was filed in 2014 by Mr. Joydeep Mukherjee before the National Green Tribunal, Eastern Bench Kolkata, highlighting serious environmental pollution and neglect in Tarapith area.
12/12/2014	The Ld. Tribunal issued notice vide Order dated 12/12/2014 and prima facie admitted the application, directing the Chief Secretary, West Bengal State Pollution Control Board, and others to submit reports and take preventive measures, showing initial recognition of the serious pollution issue.
29/07/2019	That the Hon'ble Tribunal vide order dated 29/07/2019, took note of the report submitted by JD no. 2 i.e., District Magistrate and Collector, Birbhum and the JD no. 3 i.e., Chief Engineer, Planning and W.Q.M, Public Health Engineering Directorate, Government of West Bengal.

Upon perusal of the report submitted by the District Magistrate and Collector, Birbhum, the Hon'ble Tribunal observed:

- I. **Appointing a garbage clearance agency (Para 2)** “
Upon perusal of the report submitted by the District Magistrate and Collector, Birbhum, it appears that necessary steps against discharge of municipal solid waste and plastic bags have been taken to keep the Tarapith area clean by appointing a garbage clearance agency for collection of waste material from the periphery of Maa-Tara Temple and both the sides of river Dwarka where hotels, guest houses and shops are situated. ”
- II. **The declaration and maintenance of Plastic Free Zone. (Para 2)** “*As per the report, Tarapith area will be declared as a plastic free zone within two months in respect of which necessary directions have already been issued.*”
- III. **Completion of Electric Crematorium. (Para 2)**
“The electric crematorium has been completed up to 95% and will be finally completed by April 2019.”
- IV. **Completion of Lifting Stations (Para 2)** “*Of the two Lifting Stations, Lifting Station-1, has been completed up to 20% and in respect of Lifting*

station-2 an area of 0.21 acres of land at Atla Mouza (Plot No. 2858) has been handed over to the Public Health engineering department , Birbhum demarcation in respect of which has been completed on 07/01/2019 by the Land Revenue Department "

On perusal of the affidavit filed by the JD no. 3 Chief Engineer, Planning & W.Q.M, Public Health Engineering Directorate, Government of West Bengal

Completion of Lifting Stations. (Para 4)

"that the work on Lifting Station -2 has been completed to about 70 % with the balance 30 % expected to be completed by September 2019 and, the 2 work on Lifting Station -1 has been completed to about 50 % and the remaining balance 50 % expected to be completed by November 2019."

V. Expeditious Completion of STP (Para 3)

"Acquisition of 14.682 hectare of forest land for Mega Tourism Project and 4.9 acre of forest land for the purpose of setting up STP have been completed in as much as stage 1 clearance have been granted by the Ministry of Environment, Forest & Climate Change against payment of Net Present Value (NPV) and Cost of Compensatory Afforestation (CA). The amount towards NPV has now been finally provided by the PHE DTE,

	<p><i>Birbhum Division to the tune of Rs. 2,61,54,444/- which has since been transferred to the Department of Forest. Thus, the work for construction of STP will be commenced immediately.</i></p> <p>VI. Status of Modular Kitchen and Development of Dumping Ground and Solid Waste Collection Facilities. (Para 3) <i>“The work on modular kitchen with solar hot water system has since been completed. Infrastructure for dumping ground and collection of solid waste generated by the hoteliers, local residents and temples is under process. For this, two plots of land at Vatina Mouza measuring 23.6 acres and at Radipur Mouza measuring 27 acres have been identified which has since been approved.”</i></p>
July 2025	<p>2. Because during the last visit of Decree Holder to Tarapeeth Temple in the month of July 2025, the Decree Holder found that the Judgement Debtors have failed to comply with the Tribunal’s order in the following respects:</p> <p>VII. Appointing a garbage clearance agency : JD no. 2, i.e., District</p>

Magistrate and Collector, Birbhum has failed in appointing any official garbage-cleaning agency for the collection of solid waste and specifically plastic waste either from the Tarapith temple periphery or from the adjoining banks of the River Dwarka. In this area there are numerous hotels, guest houses, and shops are located. In the absence of organized waste collection and disposal, garbage is being indiscriminately dumped within temple premises and surrounding areas, leading to:

- mosquito and pest breeding,
- foul odor,
- pollution of the River Dwarka, and
- serious risks to pilgrims, visitors, and local residents.
- no functional public toilet facilities exist outside the temple premises.

VIII. **Plastic Free Zone** : The JD no. 2 i.e., District Magistrate and Collector, Birbhum has failed to declare Birbhum a plastic-free area in compliance with the order of the Hon'ble Tribunal. Consequently, the region continues to suffer from the adverse impacts of rampant plastic usage, which include:

- widespread littering in and around the temple periphery,
- accumulation of plastic waste along the banks of the River Dwarka.
- blockage of drainage systems.
- unhygienic surroundings, and
- long-term environmental degradation severely affecting both public health and the local ecosystem.

IX. **Lifting Stations** : The JD no. 3 i.e., Chief Engineer, Planning & W.Q.M, has till date has not completed the lifting stations 1 & 2.

X. **Expeditious Completion of STP** (*Para 3 & 6*) The Sewage Treatment Plant (STP), mentioned in para 3 & 6 of the order has yet not been completed even after more than six years. The JD no.1 i.e., Chief Secretary, Govt. of West Bengal and the JD no. 2 i.e., District Magistrate and Collector, Birbhum have failed to comply with this direction of the Tribunal .

XI. **Status of Modular Kitchen and Development of Dumping Ground and Solid Waste Collection Facilities** : The JD no. 2 i.e., District Magistrate and

	<p>Collector, Birbhum has failed to make the dumping ground functional. No modular kitchen facility has been established. No system for solid waste collection from hotels, local residents, and temples has been operationalized. As a result, the situation is marked by open dumping of waste, uncontrolled foul odor, air and water pollution, and degradation of the surrounding environment, ultimately threatening the health and safety of thousands of daily pilgrims alongside the resident population.</p> <p>XII. Compliance reports by the JD no.3 i.e., Public Health Engineering Department (PHED) and the JD no.2 i.e., District Magistrate have not been filed, demonstrating clear administrative lapses and non-compliance with environmental norms.</p>
	<p>Hence this Execution Petition</p>

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

Execution Petition No. _____ of 2025

in

Order dated 29/07/2029 in OA No. 474/2018 (PB)

In the matter of:

Joydeep Mukherjee

S/o Sh. Sailendra Mukherjee ,

aged 50 yrs, presently

R/O 292 Roy Bazar, Hooghly

Chinsurah(M) Hooghly,

Hooghly, West Bengal, 712103

...Decree Holder

Versus

1. Chief Secretary, Government of West Bengal

Nabanna, 13th Floor,

325, Sarat Chatterjee Road,

Mandirtala, Shibpur,

Howrah – 711102, West Bengal

Email: cs-westbengal@nic.in

2. District Magistrate and Collector, Birbhum

Office of the District Magistrate & Collector,

Birbhum, West Bengal – 731101, India

Phone: +91-03462-255222

Email: dm-birbhum@nic.in

3. Chief Engineer, Planning &

W.Q.M, Public Health Engineering

Directorate, Government of West Bengal

Public Health Engineering Directorate,

New Secretariat Building, 4th & 5th Floor,

1, Kiran Shankar Roy Road,

Kolkata – 700001, West Bengal

...Judgement Debtors

EXECUTION PETITION UNDER SECTION 25 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010, SEEKING EXECUTION OF ORDER DATED 29.07.2019 PASSED in **Original Application No. 474/2018**

MOST RESPECTFULLY SHOWETH:

1. **FACT**

1.1. This Execution Petition is filed in order dated 29.07.2019 in the Original Application No. 474/2018 (PB) (Earlier O.A. No. 30/2014) filed by the Decree Holder, Mr. Joydeep Mukherjee, before the National Green Tribunal, Eastern Bench Kolkata, concerning serious environmental pollution in the Tarapith area, District Birbhum, West Bengal.

1.2. That the Hon'ble Tribunal in the order dated 29/07/2019, took note of the report submitted by JD no. 2 i.e., District Magistrate and Collector, Birbhum and the JD no. 3 i.e., Chief Engineer, Planning and W.Q.M, Public Health Engineering Directorate, Government of West Bengal. Upon perusal of the report submitted by the District Magistrate and Collector, Birbhum, the Hon'ble Tribunal observed:

- I. **Appointing a garbage clearance agency (Para 2)** “ Upon perusal of the report submitted by the District Magistrate and Collector, Birbhum, it appears that necessary steps against discharge of municipal solid waste and plastic bags have been taken to keep the Tarapith area clean by appointing a garbage clearance agency for collection of waste material from the periphery of Maa-Tara Temple and both the sides of

river Dwarka where hotels, guest houses and shops are situated. ”

- II. The declaration and maintenance of Plastic Free Zone.** *(Para 2) "As per the report, Tarapith area will be declared as a plastic free zone within two months in respect of which necessary directions have already been issued."*
- III. Completion of Electric Crematorium.** *(Para 2) "The electric crematorium has been completed up to 95% and will be finally completed by April 2019."*
- IV. Completion of Lifting Stations** *(Para 2) "Of the two Lifting Stations, Lifting Station-1, has been completed up to 20% and in respect of Lifting station-2 an area of 0.21 acres of land at Atla Mouza (Plot No. 2858) has been handed over to the Public Health engineering department , Birbhum demarcation in respect of which has been completed on 07/01/2019 by the Land Revenue Department "*

On perusal of the affidavit filed by the JD no. 3 Chief Engineer, Planning & W.Q.M, Public Health Engineering Directorate, Government of West Bengal

Completion of Lifting Stations. *(Para 4) "that the work on Lifting Station -2 has been completed to about 70 % with the balance 30 % expected to be completed by September 2019 and, the 2 work on Lifting Station -1 has been completed to about 50 % and the remaining balance 50 % expected to be completed by November 2019."*

V. **Expeditious Completion of STP** (Para 3) *"Acquisition of 14.682 hectare of forest land for Mega Tourism Project and 4.9 acre of forest land for the purpose of setting up STP have been completed in as much as stage 1 clearance have been granted by the Ministry of Environment, Forest & Climate Change against payment of Net Present Value (NPV) and Cost of Compensatory Afforestation (CA). The amount towards NPV has now been finally provided by the PHE DTE, Birbhum Division to the tune of Rs. 2,61,54,444/- which has since been transferred to the Department of Forest. Thus, the work for construction of STP will be commenced immediately.*

VI. **Status of Modular Kitchen and Development of Dumping Ground and Solid Waste Collection Facilities.** (Para 3) *"The work on modular kitchen with solar hot water system has since been completed. Infrastructure for dumping ground and collection of solid waste generated by the hoteliers, local residents and temples is under process. For this, two plots of land at Vatina Mouza measuring 23.6 acres and at Radipur Mouza measuring 27 acres have been identified which has since been approved."*

1.3. Hon'ble Tribunal in **Para 5** directed that *"Considering the fact that the works are now progressing, albeit slowly, we expect the concerned authorities to complete it in entirety within the time frame indicated by them in their affidavits."*

Para 6 *“It may be noted that we are deeply concerned with the matter relating to the construction of STP as that is the primary requirement to be fulfilled if the river Dwarka is to be made pollution free. We, therefore, direct the State and the District Magistrate, Birbhum to ensure that this work is completed expeditiously. As it is stated by the Mr. Bikas Kargupta, Learned Advocate, that all works towards that end, that is, issuing of NIT, selection of the contractor and budgetary allocation except for transfer of forest land, have been completed, we expect the project to be completed within a period of 6 months from the date when procession of land is handed over by the Forest Department to the PHED. We expect the land to be handed over within 15 days from hence.”*

2. GROUNDS

2.1 Because the Decree Holder is a practicing Hindu and often visits Tarapeeth Temple and the Birbhum area. During his previous visits, the DH found that the area was not being maintained and was in a very very bad shape, it was dirty & filthy. There is solid waste management, of the garbage, on the ground and the area was all filthy. On previous occasions, the Decree Holder enquired from the per Temple Authority personnels, they informed the Decree Holder that a writ petition is pending in Kolkata High Court regarding the maintenance of the Tarapeeth Temple . Against the HC order, petition was filed before the Supreme Court. The Decree Holder did not file the Execution before the Tribunal as he was hopeful that the results might come in the writ petitions which were pending. But lastly, the Decree Holder came to know that petitions filed regarding the maintenance and cleanliness of the temple area have finally been dismissed by the Supreme Court.

2.2 Because during the last visit of Decree Holder to Tarapeeth Temple in the month of July 2025, the Decree Holder found that the Judgement Debtors have failed to comply with the Tribunal's order in the following respects:

XIII. **Appointing a garbage clearance agency** : JD no. 2, i.e., District Magistrate and Collector, Birbhum has failed in appointing any official garbage-cleaning agency for the collection of solid waste and specifically plastic waste either from the Tarapith temple periphery or from the adjoining banks of the River Dwarka. In this area there are numerous hotels, guest houses, and shops are located. In the absence of organized waste collection and disposal, garbage is being indiscriminately dumped within temple premises and surrounding areas, leading to:

- mosquito and pest breeding,
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- serious risks to pilgrims, visitors, and local residents.
- no functional public toilet facilities exist outside the temple premises.

XIV. **Plastic Free Zone** : The JD no. 2 i.e., District Magistrate and Collector, Birbhum has failed to declare Birbhum a plastic-free area in compliance with the order of the Hon'ble Tribunal. Consequently, the region continues to suffer from the adverse impacts of rampant plastic usage, which include:

- widespread littering in and around the temple periphery,
- accumulation of plastic waste along the banks of the River Dwarka.
- blockage of drainage systems.

- unhygienic surroundings, and
 - long-term environmental degradation severely affecting both public health and the local ecosystem.
- XV. **Lifting Stations** : The JD no. 3 i.e., Chief Engineer, Planning & W.Q.M, has till date has not completed the lifting stations 1 & 2.
- XVI. **Expeditious Completion of STP** (*Para 3 & 6*) The Sewage Treatment Plant (STP), mentioned in para 3 & 6 of the order has yet not been completed even after more than six years. The JD no.1 i.e., Chief Secretary, Govt. of West Bengal and the JD no. 2 i.e., District Magistrate and Collector, Birbhum have failed to comply with this direction of the Tribunal .
- XVII. **Status of Modular Kitchen and Development of Dumping Ground and Solid Waste Collection Facilities** : The JD no. 2 i.e., District Magistrate and Collector, Birbhum has failed to make the dumping ground functional. No modular kitchen facility has been established. No system for solid waste collection from hotels, local residents, and temples has been operationalized. As a result, the situation is marked by open dumping of waste, uncontrolled foul odor, air and water pollution, and degradation of the surrounding environment, ultimately threatening the health and safety of thousands of daily pilgrims alongside the resident population.

XVIII. Compliance reports by the JD no.3 i.e., Public Health

Engineering Department (PHED) and the JD no.2 i.e., District Magistrate have not been filed, demonstrating clear administrative lapses and non-compliance with environmental norms.

3. LIMITATION

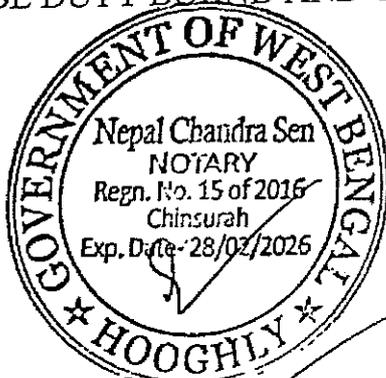
As per section 25 of National Green Tribunal Act. "*Execution of award or order or decision of Tribunal.- 1) An award or order or decision of the Tribunal under this Act shall be executable by the Tribunal as a decree of a civil court, and for this purpose, the Tribunal shall have all the powers of a civil court.*". Further as per article 136 of Limitation Act "*For the execution of any decree (other than a decree granting a mandatory injunction) or order of any civil court.*", the period of limitation is Twelve years. The Decree holder has filed the Execution of order dated 29/07/2019 passed by National Green Tribunal. The Execution has been filed within the period of Twelve Years.

PRAYER

In view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Direct the Judgement Debtors 1 to 3 to strictly execute all the directions contained in the Order dated 29.07.2019, including but not limited to immediate completion of the STP, solid and liquid waste management facilities, garbage collection and plastic ban, and submission of compliance reports within two months of the notice of this Application;
- b) Award costs or any other relief deemed fit and proper in the facts and circumstances of the case.

AND FOR THIS ACT OF KINDNESS, THE Decree Holder SHALL EVER BE DUTY BOUND AND GRATEFUL.



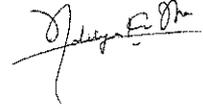
NEPAL CHANDRA SEN
Notary
Regd. No. 15 of 2016
CHINSURAH
HOOGHLY

25 AUG 2025

Joydeep Mukherjee
Decree Holder

Through

Identified by me
Anshajit Chatterjee
Advocate



Date: 25/08/2025

Place: New Delhi

**Resolve Legal
Advocates & Consultants
8, Todarmal Lane, basement
New Delhi-110001
Email: resolvelegaladvocates@gmail.com
Ph. No. 01149299548 M: 9911335676; 7042982689;**

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

Execution Petition No. _____ of 2025

in

Order dated 29/07/2029 in OA No. 474/2018 (EZ)

In the matter of:

Joydeep Mukherjee

...Decree Holder

Versus

Chief Secretary,
Govt. of West Bengal & Ors.

.....Judgement Debtor

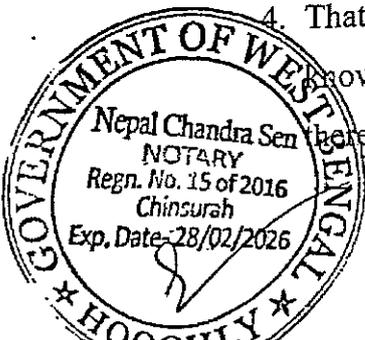
BEFORE THE NOTARY PUBLIC
AT CHINSURAH

AFFIDAVIT

Sl. No - 37
25 AUG 2025

I, Joydeep Mukherjee S/o Sh. Sailendra Mukherjee , aged 50 yrs, presently R/O 292 Roy Bazar, Hooghly Chinsurah(M) Hooghly, Hooghly, West Bengal, 712103 above mentioned Decree Holder, do hereby solemnly affirm and declare on oath as under:-

1. That I am the Decree Holder in the accompanying Execution Petition.
2. That being the decree holder, I am conversant with the facts and circumstances of the case. I am competent to swear this affidavit.
3. That the contents of the Execution Petition have been read over, explained to me in English.
4. That the facts mentioned herein are true and correct to the best of my knowledge and belief and nothing material has been concealed herefrom.



NEPAL CHANDRA SEN
Notary
Regd. No. 15 of 2016
CHINSURAH
HOOGHLY

Joydeep Mukherjee
Deponent

Identified by me
Subhojit Chatterjee
Adv.

Verification:

Verified at _____ on this.....day of.....2025 that the contents of the above affidavit are correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.



NEPAL CHANDRA SEN
Notary
Regd. No. 15 of 2016
CHINSURAH
HOOGHLY

Joydeep Mukherjee
Deponent

Identified by me
Subhojit Chatterjee
Adv.

25 AUG 2025

Solemnly affirmed & Declared
Before me

N.C. SEN
NOTARY
Chinsurah

Item No. 05

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No. 474/2018 (EZ)
(Earlier O.A. No. 30/2014 (EZ))

Joydeep Mukherjee

Applicant(s)

Versus

Chief Secretary, Govt. of West Bengal & Ors. Respondent(s)

Date of hearing: 29.07.2019

**CORAM: HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Applicant(s): : Ms. Leena Mukherjee, Advocate

For Respondent (s): : Ms. Arpita Chowdhury, Advocate for Respondent No.2
: Mr. Bikas Kargupta, Advocate for Respondent
Nos.1,3-7
: Mr. Surendra Kumar, Advocate for Respondent
No.114

ORDER

1. Pursuant to the order dated 15.01.2019, affidavits have been filed on behalf of the District Magistrate and Collector, Birbhum and the Chief Engineer, Planning and W.Q.M, Public Health Engineering Directorate, Government of West Bengal.
2. Upon perusal of the report submitted by the District Magistrate and Collector, Birbhum, it appears that necessary steps against discharge of municipal solid waste and plastic bags have been taken to keep the Tarapith area clean by appointing a garbage clearance agency for collection of waste material from the periphery of Maa-Tara Temple and both the sides of river Dwarka where hotels, guest houses and shops are situated. As per the report, Tarapith area will be declared as a plastic free zone within two months in respect of which necessary directions have already been issued. Several works have been undertaken through expert agencies to address the solid, liquid and plastic waste

management in a professional manner. The electric crematorium has been completed upto 95 % and would be finally completed by April, 2019. Of the two Lifting Stations, Lifting Station-1 has been completed upto 20 % and in respect of Lifting Station-2 an area of 0.21 acres of land at Atla Mouza (Plot No. 2858) has been handed over to the Public Health Engineering Department, Birbhum demarcation in respect of which has been completed on 07.01.2019 by the Land Revenue Department.

3. Acquisition of 14.682 hectare of forest land for Mega Tourism Project and 4.9 acre of forest land for the purpose of setting up STP have been completed in as much as stage 1 clearance have been granted by the Ministry of Environment, Forest & Climate Change against payment of Net Present Value (NPV) and Cost of Compensatory Afforestation (CA). The amount towards NPV has now been finally provided by the PHE DTE, Birbhum Division to the tune of Rs. 2,61,54,444/- which has since been transferred to the Department of Forest. Thus, the work for construction of STP will be commenced immediately. The work on modular kitchen with solar hot water system has since been completed. Infrastructure for dumping ground and collection of solid waste generated by the hoteliers, local residents and temples is under process. For this, two plots of land at Vatina Mouza measuring 23.6 acres and at Radipur Mouza measuring 27 acres have been identified which has since been approved.
4. At this stage, Mr. Bikas Kargupta, Learned Advocate, referring to the affidavit filed by the Chief Engineer, Planning & W.Q.M, Public Health Engineering Directorate, Government of West Bengal, submits that the work on Lifting Station -2 has been completed to about 70 % with the balance 30 % expected to be completed by September 2019 and, the

work on Lifting Station -1 has been completed to about 50 % and the remaining balance 50 % expected to be completed by November 2019.

5. Considering the fact that the works are now progressing, albeit slowly, we expect the concerned authorities to complete it in entirety within the time frame indicated by them in their affidavits.
6. It may be noted that we are deeply concerned with the matter relating to the construction of STP as that is the primary requirement to be fulfilled if the river Dwarka is to be made pollution free. We, therefore, direct the State and the District Magistrate, Birbhum to ensure that this work is completed expeditiously. As it is stated by the Mr. Bikas Kargupta, Learned Advocate, that all works towards that end, that is, issuing of NIT, selection of the contractor and budgetary allocation except for transfer of forest land, have been completed, we expect the project to be completed within a period of 6 months from the date when procession of land is handed over by the Forest Department to the PHED. We expect the land to be handed over within 15 days from hence.
7. The PHED and the District Magistrate, Birbhum shall submit a report of compliance after 6 months.
8. With the above directions we dispose off this Original Application with no order as to cost.

S.P. Wangdi, JM

Dr. Satyawan Singh Garbyal, EM

29th July, 2019
Original Application No. 474/2018 (EZ)
(Earlier O.A. No. 30/2014 (EZ))
ag

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
Execution Petition No. _____ of 2025

in
Order dated 29/07/2029 in OA No. 474/2018 (EZ)

In the matter of:
Joydeep Mukherjee

...Decree Holder

Chief Secretary,
Govt. of West Bengal & Ors.

Versus

.....Judgement Debtor

KNOW ALL to whom these present shall come that I, Joydeep Mukherjee S/o Sh. Sailendra Mukherjee, aged 50 yrs, presently R/O 292 Roy Bazar, Hooghly Chinsurah(M) Hooghly, Hooghly, West Bengal, 712103 above mentioned Decree Holder do hereby appoint Ms. Jyotika Kalra Advocate Enrolment no. D-554/1990 Mobile no. 9911335676, Ms. Ayushi Chugh Advocate Enrl.no. D-2380/2017 Mobile No. 9953767798, Aditya Jha Advocate Enrl no. D-7337/2022, Office: Resolve Legal, 8, Todarmal Lane, Bengali Market, New Delhi-110001. (hereinafter called the advocate/s) to be my/our Advocate in the above noted case authorise him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our acts, as if done by me/us to all intents and purposes.

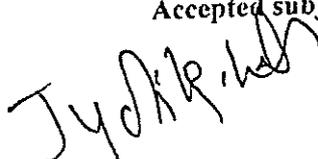
And I/we undertake that I/we or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 25th Day of August 2025.

Accepted subject to the terms of the fees. I Identify Signature of


ADVOCATE


ADVOCATE


CLIENT